

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 30th April, 2024, 10:30 A.M.TP No. 205/CTB/2019 CP (IB) No. 1664/MB/2017, IA (IB) No. 158/CTB/2020,
IA (IB) No. 307/CB/2022, New IA (IB) No. 99/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Indiabulls Real Estate Company Pvt. Ltd. -Vs- Crest Steel and Power Pvt. Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Haripad Mohanty, Adv.

For Respondent (s) Ms. Madhura Kulkarni, Adv. For R22

ORDER**IA (IB) No. 99/CB/2024**

There is no representation for the applicant. This is an application filed to amend the prayer in main CP. Ld. Counsel Ms. Madhura Kulkarni appeared for the R22. Taken notice and sought time to file reply. Petitioner is directed to serve notice to other respondents and for reply of R22. Matter adjourned to 03.06.2024.

At the end of the board, petitioner counsel Mr. Haripad Mohanty appeared and represented that due to some personal difficulty, he could not appear before this Tribunal today. His submissions noted and his appearance was also marked.

IA (IB) No. 158/CTB/2020

This is an application filed for direction against the respondent for involvement in suspect transaction. Matter adjourned to 03.06.2024.

IA (IB) No. 307/CB/2022

List the matter along with IA (IB) No. 158/CTB/2020, adjourned to 03.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)